GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 2121 TO BE ANSWERED ON 02.08.2021

Irregularities in Mid Day Meal Scheme

†2121. SHRI VISHNU DATT SHARMA: DR. ARVIND KUMAR SHARMA:

Will the Minister of EDUCATION be pleased to state:

- (a) there are many reports of irregularities by the school officers in various sectors regarding management of Mid Day Meal plan such as substandard milk, low quality and unhygienic food and whether the Government has taken sufficient steps to deal with this problem;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN)

(a) to (c): A total of 24 complaints were received regarding irregularities and poor quality food severed under the Mid-Day Meal Schemes (MDMS) during the last two years and current year. It is stated that the overall responsibility for providing cooked and nutritious Mid Day Meal to the eligible children lies with State Governments and UTs Administrations. Accordingly, these cases were referred to the concerned State Governments and UT Administrations for taking necessary action. As per Action Taken Reports (ATRs) received from States and UTs, action such as issuing warning against the official responsible, terminating the contract of concerned NGOs / Organisations, initiating criminal proceedings and imposing penalties against the defaulting persons/officials/organisations have been taken by the concerned State Governments and UT Administrations. The details of action taken on these complaints are given at Annexure.

Annexure

Annexure referred to in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 2121 for 02.08.2021 raised by Shri Vishnu Datt Sharma, Dr. Arvind Kumar Sharma Hon'ble MPs regarding Irregularities in Mid Day Meal Scheme

Action Taken on complaints regarding irregularities and poor quality food severed under the Mid-Day Meal Schemes since 2019

Sl.	Type of Action	2019		2020		2021		Total
No.		Poor Quality	Irregul arities	Poor Quality	Irregul arities	Poor Quality	Irregu larities	
1	Departmental action (including warning, transfer, suspension) and action against service providers/complaint substantiated by State Govt.	5	4	2	1	0	1	13
2	General corrective action, including issue of instructions to the concerned, by State Govt./GOI.	1	1	0	2	0	0	4
3	Baseless, not proved, not related to MDM	1	3	0	3	0	0	7
Total		7	8	2	6	0	1	24
Grand Total		15		8		1		24
